

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 205 of 2020**

**IN THE MATTER OF:**

**Shri Shaym Haribhau Saptak & Ors.**

**...Appellants.**

**Versus**

**The New Akot Cotton Ginning &**

**Pressing Company Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Samrat Nigam, Mr. Ashutosh Gupta and Mr. Gaurav Rana, Advocates.**

**For Respondent: None**

**ORDER**  
**(Virtual Mode)**

**09.11.2020** Heard Learned Counsel for the Appellant. He submits that the Learned Tribunal by the impugned order dismissed the Petition on the ground of delay and laches and erroneously held that the disputes have already been concluded.

Issue notice on the Respondents by speed post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant provides e-mail address of Respondents, let notice be also issued through e-mail.

Let Appeal be fixed 'For Admission (After Notice) on **2<sup>nd</sup> December, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

SC/BM.